

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 04  
IA (IBC) No. 373/JPR/2024  
CP No. (IB)- 36/10/JPR/2023  
Under Section 10 of IBC, 2016

**In the matter of:**

**Sundha Road Developers Pvt. Ltd.**

**...Applicant**

**Versus**

**Khus Infra Pvt. Ltd. & Ors.**

**...Respondents**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

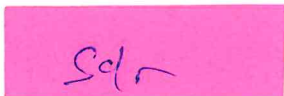
For the Applicant : Vikas Rajvanshi, RP

**ORDER**

Heard Mr. Vikas Rajvanshi, RP present in person. This is an application under Section 60(5) of IBC, 2016 read with rule 11 of the NCLT Rules, 2016 seeking appropriate direction to the Respondent. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 3 weeks. List the matter on 04.09.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

July 22, 2024